

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.828 of 1996

Date of Order : 21.6.1999

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. B.P. Singh, Administrative Member.

MALAY KUMAR MAITY & ORS.

Vs.

UNION OF INDIA & ORS.
(S.E. RAILWAY)

For the applicants : Mr. B.C. Sinha, counsel.

For the respondents: Mr. P. Chatterjee, counsel.

ORDER

S.N. Mallick, V.C.

When this matter is taken up, it is submitted by Mr. B.C. Sinha, the 1st counsel for the applicants, that his clients do not want to proceed with this matter as all the remedies prayed for in the O.A. have since been granted to them.

¶ 2. Under such circumstances, the application is dismissed for non-prosecution. No order is passed as to costs.

JNY

(B.P. Singh)
Administrative Member

S.N. Mallick
(S.N. Mallick)
Vice-Chairman